

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1763 of 1997

Date of Decision: 5.1.1997

Between:

Smt. Raheema Begum .. Applicant

AND

1. Union of India, rep. by the Secretary
to the Government of India,
Ministry of Water Resources,
New Delhi.

2. The Chairman, Central Water Commission,
Sewa Bhavan, R.K. Puram,
New Delhi - 110 066.

3. The Chief Engineer, Krishna &
Godavari Basin,
Central Water Commission,
Hyderabad .. Respondents

Counsel for the Applicant: Mr. M.S. Siva

Counsel for the Respondents: Mr. V. Rajeswar Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

O

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member: (Admn.)

1. Heard Mr. M.S. Siva for the applicant and Mr. V. Rajeswar Rao for the Respondents.

2. The applicant is the widow of a former employee who was a Guaging Khalasi, Tungabhadra (Mantralayam), Central Water Commission. He had opted to be under the Central Provident Fund Scheme and passed away in December, 1994. Subsequently, the Government introduced a new scheme of pension/family pension to retired employees/dependents of pensioners which came into force on 4th July, 1970.

..2

She submitted a representation on 15.6.96 to Respondent-2 requesting that she be permitted to exercise option for the revised benefits made available to family pensioners and to refund the exgratia pension which was earlier sanctioned to her.

With the consent of the learned counsels the O.A. is disposed with a direction to Respondent-2 to take a suitable decision on the applicant's representation submitted on 15.6.96 as per law. The same be complied with in ninety (90) days at the latest from the date of receipt of a copy of this order.

Thus the O.A. is disposed of.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 5th January, 1998

Dictated in the open court


Deputy Registrar

KSM

O.A.1763/97.

To

1. The Secretary to Govt. of India,
Ministry of Water Resources, Union of India,
New Delhi.
2. The Chairman, Central Water Commission,
Sewa Bhavan, R.K.Puram, New Delhi-66
3. The Chief Engineer, Krishna & Godavari Basin,
Central Water Commission, Hyderabad.
4. One copy to Mr.M.S.Siva, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy

pvm

21/1/98

I Court

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 5-1-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

O.A.No. 1763/97 in

T.A.No.

Q.W.P

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH

19 JAN 1998

हैदराबाद व्यापारिक
HYDERABAD BENCH